

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
(ALLAHABAD BENCH) ALLAHABAD.

D. A. NO. 800/34
TA. NO.

OF 199

Date of decision 25-1-95

.....Sect. Kinder. ^{for} D. other petitioners

..... Sri A. K. Sengar..... Advocate for the petitioner

Versus

..... W. A. D. Another Respondent

..... Smt. J. N. Tewari Advocate for the Respondents

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CORAM :-

The Hon'ble Mr. T. L. Verma, I.M.

The Hon'ble Mr. K. Muthukumar A.M.

1. Whether Reporters of local papers may be allowed to see the judgment
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether to be circulated to all other Benches ?

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Signature

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CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the day 25th Jan 1995.

ORIGINAL APPLICATION NO. 800 OF 1994.

Amit Robinson, S/o Sri Bilbest Robinson
R/o House No. A/437, Avas Vikas Colony,
Rajendra Nagar, Bareilly.

2. Sunil Kumar Rao, S/o Sri Chander Rao,
C.B. Guard Railway Colony,
R/o XXXXXXXXKkkgXXX Rxxx Rxxxxxxjx
District-Bareilly.

3. Bhagwan Dass, S/o Sri Juvela Prasad,
R/o Village-Tilgas, Post Meerganj,
District-Bareilly.

4. Ganga Singh, S/o Angam Lal,
R/o Village-Dhireg Mafi, Post Bihar Man,
Nagla, District-Bareilly.

5. Narain Singh, S/o Late Rataniya,
C/o Sri Tika Ram, Line No. 8, Quarter No. 3,
I.V.R.I Camput, Izatnagar, Barsilly.

6. Budh Sen, S/o Jopawar,
R/o Village-Chhoti Vihar, Post Izatnagar,
District- Bareilly.

7. Om Prakash S/o Bansi Ram,
R/o Village-Chhoti Vihar, Post Izatnagar,
District-Bareilly.

8. Om Prakash S/o Dal Chand Sagar,
R/o Village-Mawai, Post Bohit,
District-Bareilly.

9. Mahesh Chand, S/o Himanchal,
R/o Village-Bihar Khurd (Chhoti Vihar)
Post-Izatnagar, District-Bareilly.

By Advocate Sri A.K. Srivastava. Applicants.

Versus

1. Union of India through Secretary,
Indian Council of Agriculture Research,
Krishi Bhawan, Ministry of Agricultural, New Delhi.

2. Director,
Central Avion Research Institute,
Izat Nagar, District-Bareilly.

..... Respondents.
By Advocate Sri J.N. Tewari.

CO RAM: Hon'ble Mr. T.L. Verma, (MEMBER-J)

Hon'ble Mr. K. Muthukumar, (MEMBER-A)

O R D E R (RESERVED)

By Hon'ble Mr. K. Muthukumar, MEMBER (A)

1. Certain O.A.s filed by other applicants in the
same organisation namely I.V.R.I have been disposed of by the
order dated 15.12.1994 of this Tribunal in the leading

O.A. No. 1336 of 1993 Munna Lal and others Versus Union of India and others and other connected Original Application.

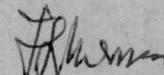
By this order, these applications were dismissed.

2. The facts and the reliefs in the present O.A.s are in parimateria with those in the above O.A.s which have been dismissed by this Tribunal in the aforesaid order dated 15.12.1994.

3. In view of the above order of the Tribunal in those cases, we dismiss the present application also. No order as to costs.

(Copy of this order may be kept in each of the O.A.s.)


MEMBER (A)


MEMBER (J)

ALLAHABAD: DATED: 25.1.95

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